

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

CP No. 25/213/HDB/2023
u/s. 213 of Companies Act, 2013

IN THE MATTER OF:

M/s. Jasarc Limited

...Petitioner

AND

M/s. Storm Education Group Private Limited and Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Gauthamaditya S, for petitioner present through Video Conference.

Synopsis on behalf of petitioner filed. Copies served.

Learned proxy counsel Ms Pallavi Neha, for respondent present through Video Conference.

Learned counsel for respondent reports not ready. At request matter adjourned to 31.07.2024, as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)